



2026:DHC:8022



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
CNR No. DLHC010219802026
+ **OMP (ENF.) (COMM.) 117/2026, EX.APPL.(OS) 738/2026,**
EX.APPL.(OS) 739/2026
IRON TRIANGLE LIMITEDDecree Holder

Through: Ms. Ginny Jetley Rautray, Mr.
Arnav Tandon and Mr.
Kanchan Yadav, Advs.

versus

JETPUR SOMNATH TOLLWAYS PVT LTD

.....Judgement Debtor
Through: Mr. Sandeep Sethi, Senior
Advocate with Ms. Shweta
Bharti, Mr. JK Chaudhary, Mr.
Krishna Gambhir, Ms. Shreya
Sethi, Mr. Nayan Mittal, Ms.
Vanshika Gupta, Ms. Nikita
Sharma and Mr. Kanishk
Sharma, Advocates

CORAM:
HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER(ORAL)

% **18.09.2026**

1. At the outset, learned Counsel appearing for the Decree Holder seeks leave to withdraw the present enforcement petition with liberty to file the same afresh after depositing the requisite stamp duty and penalty, if any, in accordance with the Indian Stamp Act, 1899 and in light of the judgment passed by this Court in ***M/s URC Construction (P) Ltd. v. Airports Authority of India***¹.

2. Leave and liberty, as aforesaid, is granted.

¹ OMP (ENF.) (COMM.) 155/2026



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3. Accordingly, the present petition is dismissed as withdrawn.
4. Pending application(s), if any, also stands dismissed.

OM PRAKASH SHUKLA, J

SEPTEMBER 18, 2026/ss